

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.1596 of 2020**

Mohini Ritika Toppo

..... Petitioner

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Vipul Poddar, Advocate
 For the Respondent-State : Mr. Rajiv Ranjan, A.G.
 For the Respondent Nos. 2 & 3 : Mr. Sanjay Piprawall, Advocate

02/Dated: 09/07/2020

Heard, Mr. Vipul Poddar, learned counsel for the petitioner, Mr. Rajiv Ranjan, learned A.G. appearing for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent nos. 2 & 3.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit within a period four weeks.

Post the matter on 10.09.2020.

Let the name of Mr. Rajiv Ranjan, learned Advocate General be reflected in the cause list on behalf of the respondent-State.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/